GOVERNMENT OF INDIA
MINISTRY OF AYUSH
LOK SABHA
UNSTARRED QUESTION NO. 3088
TO BE ANSWERED ON 09th AUGUST 2024

"Condition of Workers in AYUSH Industry"

3088 Shri Amra Ram:

Will the Minister of AYUSH be pleased to state:
(a) the living conditions of the workers engaged in the AYUSH industry;
(b) the details of their salary, promotion and standing order in this regard;
(c) the efforts being made to stop the incidents of harassment towards the workers by the AYUSH companies;
(d) the procedure for conducting quality examination of the medicines and the number of samples taken in Rajasthan during the last five years along with the results thereof; and
(e) the shareholding of foreign companies in the business of AYUSH medicines?

ANSWER
THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYUSH
(SHRI PRATAP RAO JADHAV)

(a) to (c) No such information is available in this Ministry.

(d)The procedures for conducting quality examination of the Ayush medicines are as follows:

(i) The Drugs & Cosmetics Act, 1940 and Rules made there under have exclusive regulatory provisions for Ayurvedic, Siddha, Unani, and Homoeopathy drugs. As per Good Manufacturing Practices (GMP) for Ayurveda, Siddha and Unani are prescribed in Schedule T of Drugs Rule 1945, all the raw materials shall be sampled and got tested either by the in-house Ayurvedic, Siddha and Unani experts (Quality Control Technical Person) or by the laboratories approved by the Government and shall be used only on approval after verifying. As per Good Manufacturing Practices (GMP) for Homoeopathy, prescribed in Schedule M-I of Drugs Rules, 1945, the quality control division shall be used to test the identity, quality and purity of the raw material. As per the provisions of Drugs and Cosmetics Act 1945 and Rules made there under, drug inspector takes samples of any drug or cosmetic on the premises and from the market and send them to the Government Analyst for test or analysis. As per Rule 166 of Drugs Rule 1945, the Government Analyst shall analyze or test or cause

to be analyzed or tested such samples of (Ayurveda, Siddha, Unani or Homoeopathy) drugs as may be sent to him by Inspectors or any other person or authority authorized by the Central Government or a State Government under the provisions of Chapter IV-A of the Act and shall furnish reports of the results of test or analysis. As prescribed in Drugs and Cosmetics Act 1940 and Rules made thereunder, enforcement of the legal provisions pertaining to Quality Control and issuance of drug license of Ayurveda, Siddha, Unani and Homoeopathy drugs, is vested with the State Drug Controllers/ State Licensing Authorities appointed by the concerned State/ Union Territory Government.

(ii) Ministry of Ayush, Government of India has established Pharmacopoeia Commission for Indian Medicine & Homoeopathy (PCIM&H), as its subordinate office. PCIM and H act as an appellate drug testing laboratory receives the samples from Govt. agencies as per Drugs and Cosmetics Act and Rules there under for ascertaining their quality. During the last five years, total 646 samples of ASU and H drugs has been tested by PCIM and H received from state drug controlling authorities and Hon'ble Court of Rajasthan, the details are available at Annexure I.

(e) No such information is available in this Ministry.

Annexure I

Details of samples of ASU&H drugs tested by PCIM& H received from State Drug Controlling Authorities and Hon'ble Court of Rajasthan from F.Y. 2019-20 to till date are as follows:

Year	**Homeopathy**			**Ayurveda, Siddha and Unani**		
	Sample Tested	As per Standard Quality	Not as per Standard Quality	Sample Tested	As per Standard Quality	Not as per Standard Quality
2019-2020	122	121	01	10	03	07
2020-2021	143	143	NIL	NIL	NIL	NIL
2021-2022	292	290	02	NIL	NIL	NIL
2022-2023	89	89	NIL	NIL	NIL	NIL
2023-2024	NIL	NIL	NIL	NIL	NIL	NIL
2024-2025 Till date	NIL	NIL	NIL	NIL	NIL	NIL
Total	646	643	03	10	03	07

****